

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

28. CA 89/2016 CA 88/2016 CA 158/2015 CA 88/2015 CA 121/2016 IA  
(Companies. Act) / 221/2023 in TCP 43/2011

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

**NAME OF THE PARTIES:-** Shishir Nevatia & Ors.  
V/s  
Elegant Industries Pvt. Ltd. & Ors.

**Section: Rule 11 of NCLT 397 -398 of Companies Act, 2013**

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**ORDER**

**TCP 43 of 2011**

For the Applicant : Adv. Neeta Jain

For the Respondent : None present

It has been pointed out that as per the order dated 04.03.2024 notices were already issued to the Respondent nos. 3 to 8 which was duly served upon the Respondent no. 5. Despite service of notice, none has come present on behalf of the Respondent no. 5. In view of this, **Respondent no. 5** is proceeded *ex-parte*. Perusal of the record reveals that Counsel, Abhishek R Mishra was present on behalf of the Respondent nos. 1 and 2 on 03.06.2024. In view of this, if none present on the next date of hearing, matter shall be heard ex-parte. List this matter for final hearing along with all other Applications on **23.09.2024 at 02:30 PM.**

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**